

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:74  
ANSWERED ON:05.12.2013  
COMPUTERISATION OF LAND RECORDS  
Biswal Shri Hemanand

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the amount of funds sanctioned and released during each of the last three years and the current year under the under the Computerization of Land Records Scheme, State/UT-wise.
- (b) the estimated costs for the implementation of the Scheme and the actual expenditure during the said period:
- (c) the number of districts that have been computerized as a result thereof;
- (d) the reasons for non-computerization of land records in many of the districts covered by the Scheme; and
- (e) the reaction of the Government thereto?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATAR1A)

- (a) The amount of funds sanctioned and released during each of the last three years and the current year under the component of Computerization of Land Records of NLRMP is given below and the statewise/UT- wise released is annexed.

(Rs. in crore)

Sl.No.	2010-11	2011-12	2012-13	2013-14
1 Sanctioned amount	241.51	274.38	40.58	120.17
2 Released amount	154.44	106.05	94.85	158.56

- (b) The total cost of the project during the said period is Rs.897.78 crore and the expenditure incurred by the various States/UTs is Rs.204.37 crore.
- (c) The Department is not maintaining district-wise information in respect of computerization of Land Records.. However, so far 379 districts have been covered under NLRMP. 18 States/UTs are providing Records of Rights (RoR) through computer and 23 States have system of Computerization of Registration.
- (d) &(e) Computerization of land records is an important component of the NLRMP. Accordingly, funds are being provided to the States/UTs, inter alia, for data entry/re-entry/data conversion, digitization of maps etc. under the programme.